

(2021) 08 UK CK 0381
Uttarakhand High Court
Case No: Contempt Petition No. 16 Of 2018

Shambhu Kumar
Tamta

APPELLANT

Vs

Bhupendra Kaur
Aulakh

RESPONDENT

Date of Decision: Aug. 26, 2021

Acts Referred:

- Contempt Of Courts Act, 1971 - Section 20

Hon'ble Judges: Manoj Kumar Tiwari, J

Bench: Single Bench

Advocate: Sudha Tamta

Final Decision: Disposed Of

Judgement

Manoj Kumar Tiwari, J

1. This Contempt Petition was filed on 05.01.2018. Though, contempt notice was issued to the respondent; but, petitioner did not take steps for effecting service upon the respondent.
2. In view of provision contained in Section 20 of Contempt of Courts Act, 1971, proceedings for contempt cannot be initiated at this belated stage.
3. Accordingly, the Contempt Petition is closed.